

**HIGH COURT OF TRIPURA
AGARTALA**

WP(C)(PIL) No.10/2020

For Petitioner(s) : Mr. A. Debbarma, Advocate.
For Respondent(s) : Mr. Debalay Bhattacharjee, G.A.

**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI
HON'BLE MR. JUSTICE S. TALAPATRA**

Order

28/09/2020
(Akil Kureshi, C.J.)

In this public interest petition, we have heard learned counsel for the petitioner who shared the concerns and anxiety of the petitioners regarding the full implementation of the resettlement accord of the displaced Bru community. *Prima facie*, it appears to us that the issues are predominantly socio-political in nature. If at any stage, we find that the role of the Court in bringing about smooth implementation of the accord has arisen, we may consider intervening at the appropriate stage. For the time being, list the matter on 07.12.2020.

(S. TALAPATRA), J

(AKIL KURESHI), CJ